

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

Appeal No. 245/2017

IN THE MATTER OF:

Rational Implex Pvt. Ltd.  
Vs.  
ROC, NCT Delhi & Haryanas

.... APPLICANT / PETITIONER  
.... RESPONDENT

SECTION:  
Under Section 252(3)

Order delivered on 06.02.2018

Coram:

VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

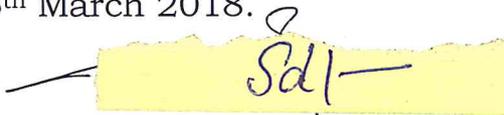
S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Mr. Amarendra Kr. Rai, Company Secretary  
For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor  
For the I. T. Deptt. :- Ms. Lakshmi Gurung, Standing Counsel

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, the matter is posted for hearing on 5<sup>th</sup> March 2018.



(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Deepak Kumar  
06.02.2018